

CS No. 10055/16

Baptist Church Trust Association Vs. Navita Aggarwal & Anr.

09.07.2020

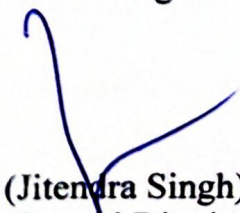
Present: Shri Sachin Verma, ld. Counsel for plaintiff/ non applicant
(presence secured through video conferencing).

Shri Sidharth Arora, proxy counsel for Shri Anand Singh, ld.
counsel for applicants/defendants no. 1 and 2 **(presence secured
through video conferencing).**

Reply to the application under Section 94 CPC r/w Section 151
CPC filed by D-1 and D-2 was received on 04.07.2020 through official court
email ID from ld. counsel for plaintiff/ non-applicant.

At this stage, ld. counsels for both the parties submit that talks of
settlement are going on between the parties and in CM(M) 374/2020, Smt. Navita
Aggarwal & Anr. Vs. Baptist Church Trust Association (Regd.) filed before
Hon'ble High Court of Delhi, they have been referred to Delhi High Court
Mediation & Conciliation Centre for today at 2.30 PM

Be listed for compromise, if any/further proceedings on
17.09.2020 through video conferencing or physically if suspension of physical
working is revoked. Longer date is given as presently this court is dealing with
more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/09.07.2020

CS No. 1138/19

Satguru Kabir Mandir Prachar Samiti (Through its Manager/Authorized Person Mr. Rajan Dass Vs. Vinod Kumar

09.07.2020

Present: Shri R.S. Gautam, ld. counsel for plaintiff **(presence secured through electronic mode).**

Shri Devendra Singh, proxy counsel for Shri Virendra Rawat, ld. counsel for defendant **(presence secured through electronic mode).**

The matter is fixed for reply and arguments on the application under Order VII Rule 11 CPC r/w Section 151 CPC filed on behalf of the defendant.

Ld. counsel for plaintiff submits that he has not been supplied copy of the aforesaid application and as such, he requests that he be supplied copy of the application.

Perusal of the last ordersheet dated 03.03.2020 shows that copy of the said application had already been supplied to ld. counsel for plaintiff. However, in the interest of justice, the defendant is directed to supply copy of the aforesaid application to ld. counsel for plaintiff within one week from today through electronic mode.

Be listed for reply and arguments on the said application on **24.09.2020**. Let advance copy of the reply to the said application be supplied to ld. counsel for defendant within 15 days prior to next date of hearing. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/09.07.2020

CS No. 1454/18

Arpit Yadav Vs. RDS Hospitality Pvt. Ltd. & Ors.

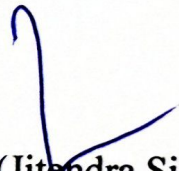
09.07.2020

Present: Shri Madhusudan Dixit, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Sachin Bansal, ld. counsel for defendants (**presence secured through electronic mode**).

The matter is fixed for admission-denial of documents and framing of issues. However, ld. counsel for plaintiff seeks an adjournment as he is out of station today. On the other hand, ld. counsel for defendants requests for some more time. In view of the same, the matter stands adjourned.

Be listed for admission-denial of documents and framing of issues on **24.09.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/09.07.2020

Counter Claim No. 34/19

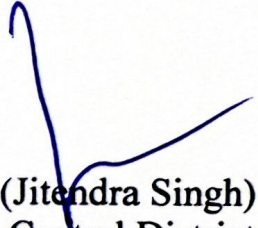
Arpit Yadav Vs. RDS Hospitality Pvt. Ltd. & Ors.

09.07.2020

Present: Shri Sachin Bansal, ld. counsel for counter claimants (**presence secured through electronic mode**).

Shri Madhusudan Dixit, ld. counsel for Sh. Arpit Yadav (**presence secured through electronic mode**).

Be listed with the connected matter on **24.09.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/09.07.2020